

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 141 of 2011**

**Dated: 25<sup>th</sup> April, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Himatsingka Seide Limited .... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Comm.  
& Ors. ....Respondent (s)**

**Counsel for the Appellant (s): Mr. G.Joshi**

**Counsel for the Respondent(s):**

**Appeal 142 of 2011**

**M/s J.K. Cement Ltd. .... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Ors. ....Respondent (s)**

**Counsel for the Appellant (s): Mr. G.Joshi**

**Counsel for the Respondent(s):**

**Appeal 10 of 2012**

**M.P.P.L. Renewable Energy Pvt. LTD .... Appellant (s)**

**Versus**

**Mangalore Electricity Supply Company & Ors. ...Respondent (s)**

**Counsel for the Appellant (s): Ms. Radhika Kolluru**

**Counsel for the Respondent(s):**

**ORDER**

We heard the Learned Counsel for Appellant in Appeal No.142 of 2011. Pleadings completed.

Post the matter for making further submissions on **02.05.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/ak**